

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 39 OF 2017 &
IA NOS. 93, 94, 95 AND 187 OF 2017**

Dated: 3rd March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

Reliance Gas Transportation Infrastructure Ltd. ...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board ...Respondent(s)

Counsel for the Appellant(s) : Mr. N. Venkatraman, Sr. Adv.
Mr. K.R. Sasiprabhu
Mr. Gaurav Mitra
Mr. Vishnu Sharma

Counsel for the Respondent(s) : Ms. Sonali Malhotra
Mr. Amit Sanduja
Mr. Sumit Kishore

ORDER

Learned counsel for the respondent seeks four weeks time to file reply to the I.A. He may file the same on or before 05.04.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 20.04.2017 after serving copy on the other side.

List the matter on **28.04.2017.**

(B.N. Talukdar)
Technical Member (P&NG)
Ts/Vg

(Justice Ranjana P. Desai)
Chairperson